

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 89 of 2014 in
DFR No. 242 of 2014

Dated : 23rd April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Powergrid Corporation of India Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri

ORDER

Despite service of notice, nobody appeared on behalf of the Respondents.

We have heard the learned counsel for the Applicant.

This is an Application to condone the delay of 204 days. The main Order had been passed on 09.05.2013, thereafter, the Application filed the Review Petition before the State Commission, which was ultimately dismissed on 14.11.2013, which was communicated to the Applicant on 12.12.2013. Thereafter the Appeal has been prepared and filed on 23.01.2014.

Since the delay was caused due to the pendency of the Review Petition, we feel that the delay can be condoned as sufficient cause is shown. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **30.04.2014.**

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson